

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2200

ANSWERED ON:05.12.2014

VIOLENCE IN LIVE IN RELATIONSHIP

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Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether as per the survey conducted by United Nations Population Fund, cases of domestic violence and abuse by men against their wives/female live-in partners have risen across the country despite the enactment of laws in this regard;
- (b) if so, the details thereof and number of such cases reported particularly those related to live-in relationship during the last three years and the current year, State/ UT-wise;
- (c) whether the Government has conducted its own survey regarding the said issue, if so, the details thereof; and
- (d) the corrective measures taken by the Government including strengthening of the existing laws in order to curb incidents of domestic violence in the country?

Answer

MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI)

(a) & (b): The Ministry of Women and Child Development is not aware of any survey conducted by United Nations Population Fund.

(c): No Madam.

(d): Safety of women in the country is of utmost priority for the Government. The Ministry is endeavouring to put in place effective mechanisms to provide safe environment for women to work and live and fulfil their potential. Ministry recognize that incidence of crime against women cannot be controlled unless mindsets of people, in general, are made to change. On the legislation front, the Ministry of Women and Child Development have enacted the Protection of Women from Domestic Violence Act, 2005; Dowry Prohibition Act, 1961; Indecent Representation of Women (Prohibition) Act, 1986; and the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 and Prohibition of Child Marriage Act, 2006 (PCMA). There are also various provision in IPC and CrPC which prescribe punishment for crime against women like rape, molestation, eve-teasing etc. Further the Government has enacted the Criminal Amendment Act, 2013.

Continuous awareness creation among men and women in the society through workshops, seminars, street plays, Nari ki Chaupals, Beti Janmotsav at the district level. In collaboration with Ministry of Panchayati Raj Special (Mahila) Gram Sabhas have also been conducted. Further, advertisements in the press and electronic media educating peoples about issues of domestic violence, Child Sex Ratio and Child Marriage etc also being taken up. Platforms such as the International Women's Day and the National Girl Child Day are used to create awareness on issues related to women and to bring to the centre stage issues such as sex selective abortions and child marriage. Through Sabla programme of this Ministry, adolescent girls in the age group of 11 to 18 years are imparted about their rights.